

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.07.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/13/95/AMR/2023	Main Case	95 of IBC	State Bank of India Vs. Mrs. Potluri Leela Rani & Vantage Spinners Private Limited
	IA(IBC)/17/2024	U/s 60 of IBC, 2016 R/w Sec 151 CPC R/w 11 of NCLT Rules,2016	Potluri Leela Rani (Personal Guarantor) Vs State Bank Of India & M/s. Vantage Spinners Private Limited

ORDER

Present: Mr. G. Sanjeev Reddy, Ld. Counsel for the Petitioner
Mr. Ch. Srinivasulu, Ld. Counsel for the Respondent.

Pleadings are completed. Ld. Counsel for the Petitioner shall serve a copy of the RP's report on the Counsel for the PG within 10 days from today. For filing objections to the RP's report and counter, list the matter on 04.09.2024.

IA (IBC)/17/2024:

Present: Mr. Ch. Srinivasulu, Ld. Counsel for the Applicant.
Mr. G. Sanjeev Reddy, Ld. Counsel for the Respondent.

The applicant has been sought for two reliefs, the first relief is relating to production of the documents, which appears to be material and accordingly this prayer is allowed.

As far as the 2nd Relief is concerned, Applicant has prayed for issuing directions to the Respondent for production of renewal/revival documents executed by the Applicant. When these documents are executed by the Applicant, there is no need to give any such direction and moreover, it is for the Applicant to prove its case and this Authority can't collect evidence in its favour. **Accordingly, this IA(IBC)/17/2024 is disposed of.**

Sd/-

**SANJAY PURI
MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**